

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No.1645 of 2021

Mohit Kumar Dangi Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Rahul Dev, Advocate
For the State : Mr. P. D. Agrawal, Addl.P.P

Order No.02 Dated- 17.04.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Complaint Case No.2305 of 2020 instituted under Section 33C, 41 & 42 of the Indian Forest Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner is the owner of a John Deer 5103 tractor bearing Engine No. PY3029DI2737 which was found loaded with illegally excavated coal. It is submitted that the allegation against the petitioner is false. Drawing attention of this Court towards para-04 of the supplementary affidavit, learned counsel for the petitioner submits that the petitioner has no criminal antecedent. It is next submitted that the petitioner had no information about his vehicle being involved in any illegal activity. It is lastly submitted that the petitioner is ready and willing to co-operate with the trial of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the

Court of learned S.D.J.M., Hazaribagh within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing **Rs.5,000/-(Rupees five thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Hazaribagh in connection with Complaint Case No.2305 of 2020 **with the condition that he will co-operate with the trial of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/